

**POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF SPORTKING INDIA LIMITED.**

This public announcement ("Post Buyback Public Announcement") is being made in accordance with Regulation 24(iv) of Securities and Exchange Board of India (Buy Back of Securities) Regulations 2018, and subsequent amendments thereof ("SEBI Buyback Regulations") regarding completion of the Buyback. This Post Buyback Public Announcement should be read in conjunction with:

- the public announcement dated January 30, 2023 ("PA"), which was published in the Business Standard (English – all editions), Business Standard (Hindi – all editions) and Daily Suraj (Punjabi – Regional edition) on January 31, 2023;
- the draft letter of offer dated February 7, 2023 ("DLOF") in connection with the Buyback;
- the letter of offer along with tender forms (both physical and demat) and share transfer form (form SH-4) dated March 1, 2023 ("LOF"); and
- the corrigendum to letter of offer dated March 13, 2023, which was published in the Business Standard (English – all editions), Business Standard (Hindi – all editions) and Daily Suraj (Punjabi – Regional edition) March 14, 2023 ("Corrigendum to LOF").

All the terms used but not defined in this Post Buyback Public Announcement shall have the same meanings as assigned in the PA, DLOF, LOF and Corrigendum to LOF.

**1. THE BUYBACK**

- Sportking India Limited ("Company") had announced the Buyback up to 5,80,000 (Five Lakh Eighty Thousand) fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten only) each ("Equity Shares" or "Shares") representing 4.37% of the total number of equity shares in the existing total paid-up equity capital and total number of equity shares in the paid-up equity share capital as per the latest audited financial statements of the Company for the financial year ended March 31, 2022 of the Company, from all the eligible shareholders/beneficiary owners of equity shares the Company as on the Record Date i.e. Friday, February 10, 2023 ("Record Date") on a proportionate basis through the "Tender Offer" route (through stock exchange mechanism) at a price of ₹ 950/- (Rupees Nine Hundred Fifty only) per equity share ("Buyback Price") for an aggregate amount of upto ₹ 55,10,00,000/- (Rupees Fifty Five Crore Ten Lakh only) excluding transaction costs such as brokerage, securities transaction tax, service tax, stamp duty, etc., ("Transaction Cost") ("Buyback Size"), which represents 8.01% of the fully paid-up equity share capital and free reserves as per the latest available audited financials of the Company for the financial year ended March 31, 2022 which is not exceeding 10% of the aggregate of the fully paid-up equity share capital and free reserves as per the audited financial statements for the financial year ended March 31, 2022 of the Company under the Board Approval route, as provided under the proviso to Section 68(2)(b) of the Companies Act, 2013 and Regulation 4(i) of SEBI Buyback Regulations.
- The Company had adopted the Tender Offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by SEBI vide circulars no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, as may be amended from time to time.
- The Buyback opened on Wednesday, March 15, 2023 and closed on Wednesday, March 29, 2023.

**2. DETAILS OF BUYBACK**

- The total number of Equity Shares bought back under the Buyback were 5,80,000 (Five Lakh Eighty Thousand) fully paid-up Equity Shares, each at a price of ₹ 950/- (Rupees Nine Hundred Fifty only) per Equity Share (including premium of ₹ 940/- per Equity Share)
- The total amount utilized in the Buyback was ₹ 55,10,00,000/- (Rupees Fifty-Five Crore Ten Lakh Only), excluding Transaction Cost.
- The Registrar to the Buyback i.e. Beetal Financial & Computer Services Private Limited. ("Registrar to the Buyback"), considered 28,509 valid bids for 41,79,825 Equity Shares in response to the Buyback resulting in the subscription of approximately 7.21 times of the maximum number of Equity Shares proposed to be bought back. The details of valid bids considered by the Registrar to the Buyback<sup>(#)</sup>, are as follows:

Category of Shareholders	No. of Equity Shares reserved in the Buyback	No. of valid bids	Total Equity Shares validly tendered	% Response
a) Reserved category for Small Shareholders	87,000	28,091	2,06,914	237.83%
b) General category for eligible equity shareholder other than the Small Shareholders	4,93,000	418	39,72,911	805.86%
<b>Total</b>	<b>5,80,000</b>	<b>28,509</b>	<b>41,79,825</b>	<b>720.66%</b>

<sup>#</sup>As per the certificate dated April 11, 2023 provided by the Registrar to the Buyback.

- All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buyback Regulations, PA, the Letter of Offer and Corrigendum to LOF. The communication of acceptance/rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email id's registered with the Company or Registrar to the Buyback) on April 11, 2023. In cases where email id's were not registered with the Company or Registrar, physical letter of acceptance/rejection are being dispatched to the eligible equity shareholders by the Registrar to the Buyback on April 11, 2023.
- The settlement of all valid bids was completed by the India Clearing Corporation Limited ("ICCL") on April 11, 2023. ICCL has made direct funds pay-out to Eligible Shareholders whose shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the shareholder's broker for onward transfer to such shareholders.
- Demat Equity Shares accepted under the Buyback were transferred to the Company's Demat Escrow Account on April 11, 2023. The unaccepted Demat Equity Shares have been returned to respective Eligible Shareholders or brokers/custodian and lien has been removed by ICCL on April 11, 2023. There were no bids from the Eligible Shareholders holding Equity Shares in physical form.
- The extinguishment of 5,80,000 (Five Lakh Eighty Thousand) Equity Shares in dematerialized form are currently under process and shall be completed on or before April 18, 2023.

**3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN**

- The capital structure of the Company, pre Buyback as on Record Date i.e. Friday, February 10, 2023 and post Buyback, is as follows:

(₹ in Lakh)

Sr. No.	Particulars	Pre Buyback	Post Buyback*
1	<b>Authorized Share Capital:</b>		
	1,50,00,000 Equity Shares of ₹ 10/- each	1,500.00	1,500.00
	2,00,00,000 Redeemable Preference Shares of ₹ 10/-	2,000.00	2,000.00
	<b>Total</b>	<b>3,500.00</b>	<b>3,500.00</b>
2	<b>Issued and Subscribed Share Capital</b>		
	1,32,87,200 Equity Shares of ₹ 10/- each	1,328.72	--
	1,27,07,200 Equity Shares of ₹ 10/- each	--	1,270.72
	68,32,000 Redeemable Preference Shares of ₹ 10/- each	683.20	683.20
	<b>Total</b>	<b>2,011.92</b>	<b>1,953.92</b>
3	<b>Paid-up Share Capital</b>		
	1,32,87,200 Equity Shares of ₹ 10/- each	1,344.80	--
	1,27,07,200 Equity Shares of ₹ 10/- each	--	1,286.80
	68,32,000 Redeemable Preference Shares of ₹ 10/- each	683.20	683.20
	<b>Total</b>	<b>2,028.00</b>	<b>1,970.00</b>

\* Subject to extinguishment of 5,80,000 Equity Shares of Face Value of ₹ 10/- each accepted in the Buyback.

Note: 2,39,200 equity shares being forfeited by the Company in November 2020. Further, Paid-up Capital include amount of ₹ 16.08 Lakhs forfeited Equity Shares.

- Details of Eligible Shareholder from whom Equity Shares exceeding 1% of the total Equity Shares have been accepted under the Buyback are as under:

Sr. No.	Name of Shareholder	Number of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of post buyback Equity Shares*
1.	Sobhagia Logistics Private Limited	1,42,701	24.60	1.12
2.	Angel Finvest Private Limited	93,028	16.04	0.73
3.	Sobhagia Sales Private Limited	83,447	14.39	0.66
4.	Munish Avasthi	54,264	9.36	0.43
5.	Parveen Avasthi	28,424	4.90	0.22
6.	Amit Aggarwal	14,225	2.45	0.11
7.	Lalit Mohan Sharda	6,609	1.14	0.05
<b>Total</b>		<b>4,22,698</b>	<b>72.88</b>	<b>3.33</b>

\* Subject to extinguishment of 5,80,000 Equity Shares accepted in the Buyback.

- The shareholding pattern of the Company, pre Buyback as on Record Date i.e. Friday, February 10, 2023 and post Buyback, is as under:

Category of Shareholder	Pre-Buyback		Post-Buyback*	
	Number of Equity Shares	% to pre Buyback Equity Share capital	Number of Equity Shares	% to post Buyback Equity Share capital
Promoter and Promoter Group	98,52,048	74.15	94,49,445	74.36
Foreign Investors (including Non-Resident Indians FPIs and Foreign Mutual Funds)	2,81,010	2.11	2,65,812	2.09
Others (Public, Public Bodies Corporate, etc.)	31,54,142	23.74	29,91,943	23.55
<b>Total</b>	<b>1,32,87,200</b>	<b>100.00</b>	<b>1,27,07,200</b>	<b>100.00</b>

\* Subject to extinguishment of 5,80,000 Equity Shares accepted in the Buyback.

**4. MANAGERS TO THE BUYBACK**

**Master Capital Services Limited**  
SCO 22-23, Sector 9D, Madhya Marg, Chandigarh -160 009;  
**Contact Person:** Mr. Jaspal Rawat;  
**Tel. No.:** +91 172 484 8000;  
**Email:** skl.buyback@mastertrust.co.in;  
**Website:** www.mastertrust.co.in;  
**SEBI Registration No:** INM000000107;  
**Validity:** Permanent Registration;  
**CIN:** U67190HR1994PLC076366.

**5. DIRECTOR'S RESPONSIBILITY**

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors of the Company accept full responsibility for the information contained in this Post Buyback Public Announcement or any other information advertisement, circular, brochure, publicity material which may be issued and confirms that such document contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Sportking India Limited

Sd/-	Sd/-	Sd/-
<b>Mr. Munish Avasthi</b> Chairman and Managing Director DIN: 00442425	<b>Mr. Naresh Kumar Jain</b> Executive Director DIN: 00254045	<b>Mr. Lovlesh Verma</b> Company Secretary and Compliance Officer Membership No.: ACS-34171

Date : April 12, 2023

Place: Ludhiana